

Replacement Car for Private Car- 3 Years

In consideration of payment of an additional premium of Rs.....*, it is hereby understood and agreed that the Company will provide a temporary replacement car to the Insured for loss of use of the insured vehicle due to risks covered under section I of this Policy as under:-

- (1) Warranted that the replacement car will be provided only when insured vehicle shall be required to be with Company's Authorised Dealer/Repairer for minimum of ___days for repairs.
- (2) For a maximum of 15 days for loss/damage to the insured vehicle giving rise to claims other than Total Loss/ Constructive Total Loss/ Theft claims.
- (3) For a maximum of 30 days for loss/damage to the insured vehicle giving rise to Total Loss/ Constructive Total Loss/ Theft claims.

Provided that the replacement car shall be available only:

- (a) For maximum two accidents during the Policy period.
- (b) The replacement car is provided by the Company only.
- (c) The Company shall not reimburse any cost incurred towards fuel for the replacement car used by the Insured.
- (d) The replacement car shall be available only till the completion of repairs and no delay in taking delivery by Insured is there.

Subject otherwise to the terms, exceptions, conditions and limitations of the Policy.

*To insert the sum as per the premium table.